

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 208
CA(CAA)-27/ND/2020

IN THE MATTER OF:

**M/s. Focus Buildwell Pvt. Ltd. And
M/s. MSG Finance India Pvt. Ltd.**

...PETITIONER

Section

Under Section 230-232

**Order delivered on 14.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant
For the Income Tax Department**

**:Mr. Ashish Midha, Advocate.
:Mr. Kunal Sharma, Senior
Standing counsel and Ms. Zehra
Khan, Junior Standing counsel.**

For the RD/OL

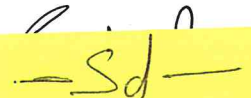
**:Ms. Shankri Mishra, Proxy
Counsel.**

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. None appeared on behalf of the RD/OL at the time of Virtual Hearing of the matter. The Learned Counsel for the Income Tax Department is present and submitted that they have filed their report. The Learned Counsel for the Petitioner has submitted that they have met on the objections raised by the RD/OL and also made submissions on issues raised and the compliance met. Order in this matter is reserved.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**